

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 05.02.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/73/2021, IA (IBC)/715/2021, IA (IBC)/716/2021, IA (IBC)/1148/2023, IA (IBC)/1008/2023, IA (IBC)/1464/2023, Cont. A (IBC)/23/2023, IA (IBC)/1581/2023 in CP (IB) No.128/10/HDB/2017
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	Neeta Chemicals India Pvt
NAME OF THE RESPONDENT(S)	State Bank of India
UNDER SECTION	10 of IBC

**ORDER**

**IA (IBC)/73/2021**

**Present:** Ld. Counsel Dr. K.V Srinivas for the Applicant/Liquidator.

**Matter is adjourned to 14.03.2024.**

**IA (IBC)/715/2021 and IA (IBC)/716/2021**

**Present:** None appeared for the Applicant.

Ld. Counsel Mr. I V Srikrishna Raya for R1, R3 and R10.

Ld. Counsel Mr. G. Kalyan Chakravarthy and Mr. G. Bhupesh for R7 and R9.

It is stated by the Ld. Counsel for R7 and R9 that counter has been e-filed. Let physical copy of the counter and rejoinder, if any, be filed by the next date of hearing. **Matter is adjourned to 14.03.2024.**

**Contd..**

(2)

**IA (IBC)/1148/2023**

**Present:** Ld. Counsel Mr. AV Gopala Rao on behalf of Ms. P.K. Kalyani for the Applicant.

Ld. Counsel Mr. Dr. K.V. Srinivas for the Respondent.

Counter filed. Pleadings stand completed. **Matter is adjourned to 14.03.2024.**

**IA (IBC)/1008/2023**

**Present:** Ld. Counsel Dr. K.V. Srinivas for the Applicant.

It is brought to our notice that no respondent is impleaded in this application and the applicant has made general prayer which may be relevant in other IAs. He is required to amend the other IAs to incorporate the relevant prayer. **Matter is adjourned to 14.03.2024.**

**IA (IBC)/1464/2023**

**Present:** Ld. Counsel Dr. K.V. Srinivas for the Applicant.

Ld. Counsel for the Applicant prays for an adjournment. Prayer is allowed. **Matter is adjourned to 14.03.2024.**

**Cont. A (IBC)/23/2023**

**Present:** Ld. Counsel Dr. K.V. Srinivas for the Applicant.

None appeared for R1 and R2.

R3 already set ex-parte.

Ld. Counsel for R1 and R2 are directed to file counters by the next date of hearing. **Matter is adjourned to 14.03.2024.**

**IA (IBC)/1581/2023**

**Present:** Ld. Counsel Mr. GP Yash Vardhan for the Applicant.

Ld. Counsel Dr. K.V. Srinivas for R1.

It is stated by the Respondent No.1 that counter has been e-filed. Let physical copy of the counter be filed by the next date of hearing. **Matter is adjourned to 14.03.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**